

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.429**

**IA/108/ND/2024IA/110/ND/2024IA/79/ND/2021IA/149/ND/2022 in  
CP/102/ND/2021**

**IN THE MATTER OF:**

M/s Pratham Buildcon Pvt Ltd & ors	...	Applicant
Versus		
Prem Kumar Goel & ors		Respondent

**under Section 241-242**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Tarun Singla, Mr. K.C Joshi, Advs.
For the Respondent	: Mr. Ashutosh Ojha, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/108/ND/2024:-**

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present through VC. Ld. Counsel for the Applicant has submitted that he has received a copy of the reply and seeks some time to take instructions from his client. List this matter on **04.06.2024**.

**IA/110/ND/2024:-**

Heard Ld. Counsel appearing on behalf of the Applicant.

Issue notice to the Respondents.

The Applicant is directed to serve a copy of the application on the Counsel for the Respondents. The Respondent is directed to file reply within two weeks on receipt of the application/notice. List this matter on **04.06.2024**.

All other IAs are adjourned to **04.06.2024**.

**-SD-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**